

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (d) Sir, after reconsideration of its recommendations of 18th November 2010, TRAI *vide* its letter dated 14th July, 2011 has recommended for cancellation of 53 Unified Access Services (UAS) licenses. TRAI has also recommended to seek legal opinion once again on the issue of cancellation of another 30 UAS licences.

The name of companies whose licenses (53) have been recommended for cancellation are M/s Aircel Limited, M/s Dishnet Wireless Limited, M/s Etisalat DB Telecom Pvt. Ltd. M/s Idea Cellular Limited, M/s Sistema Shyam Teleservices Limited, M/s Spice Communications Limited*, M/s Vodafone Essar Spacetel Limited**, M/s Loop Telecom Limited, M/s Videocon Communications Limited, M/s Unitech Wireless (East) Pvt. Limited*** Unitech Wireless (North) Pvt. Limited*** and Unitech Wireless (West) Pvt. Limited***.

Out of 53 licences, Show Cause Notices for termination of 16 UAS licences have been issued for violation of the rollout obligations. Government is in the process of issuance of the Show Cause Notices for termination of UAS licences to another 35 licensees. In respect of remaining 2 licensees, the matter is *sub-judice*. Action has been taken for seeking the legal opinion once again on the issue of cancellation of another 30 UAS licences. For taking decision on the recommendation of TRAI the comments/opinion of other Ministry/Department is also required and therefore definite time frame cannot be given at this stage.

Note:

- * As per information received from the companies, M/s Spice Communications Limited has amalgamated with M/s Idea Cellular Ltd. as per the orders of the Hon'ble High Court(s). The licenses are yet to be transferred/merged in the name of Transferee Company and the matter in sub-judice.
- ** As per information received from M/s Vodafone Essar Specetel Ltd., the name of company has changed to M/s Vodafone Specetel Ltd. The same is yet to be taken on record.
- *** As per information received from the companies, they have amalgamated with M/s Unitech Wireless (Tamil Nadu) Pvt. Ltd. as per the orders of Hon'ble Court(s). The licenses are yet to transferred in the name of Transferee Company.

Effect of deregulation of urea prices

†2685. SHRI BALAVANT *ALLIAS* BAL APTE:
SHRI ANIL MADHAV DAVE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

†Original notice of the question was received in Hindi.

- (a) whether there is any proposal of deregulation of prices of urea;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether deregulation of prices of urea would effect Naphtha based urea manufacturing units in the country;
- (d) if so, the details thereof; and
- (e) the steps taken by Government to help Naphtha based units in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) A pricing policy for existing urea units beyond New Pricing Scheme (NPS) Stage-III is under consideration of Government.

Decontrol of urea prices

2686. SHRI D. RAJA:
SHRI R.C. SINGH:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that Government is moving towards decontrolling urea, the most commonly used fertilizer, in near future;
- (b) if so, the details thereof;
- (c) whether it is also a fact that prices of other fertilizers are sky-rocketing with every passing day, resulting in hardships for the farmers of the country;
- (d) if so, whether Government is actively considering the issue of decontrol of urea at present juncture, so that the farmers are saved from the multiple problems; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a), (b), (d) and (e) A pricing policy for existing urea units beyond New Pricing Scheme (NPS) Stage-III is under consideration of Government.

(c) The MRP of Urea is controlled by Government and is currently fixed at Rs. 5310/-PMT. It is in the knowledge of the Government that the prices of Phosphatic and Potassic (P&K) fertilizers has increased during the year 2011-12. The subsidy on P&K fertilizers has not been withdrawn. Government of India has introduced Nutrient Based Subsidy (NBS) Policy *w.e.f.* 1.4.2010 replacing the erstwhile concession scheme for decontrolled P&K fertilizers. Prior to 1.4.2010, the MRPs of P&K fertilizers were fixed by the Government below the actual delivered costs and the difference between the normative delivered cost and the MRPs was reimbursed by the Government to the